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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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✓ O.A./T.A No. 218/2004

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SECTION OFFICER (Judl.)

10/11/17

FORM NO. 4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

Original Application No. _____

218/04

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicants: _____

Mr. S. Rani

Respondents: _____

U.O. I Jans

Advocate of the Applicants: - Adil Ahmed

Advocate for the Respondents: - case

Notes of the Registry | Date | Order of the Tribunal

This application is in form
is filed/C.F. for Rs. 10/-
d. pes. & vide P. 20
No. 116/422293
Dated 13.9.04

14.9.2004

Present: Hon'ble Justice Shri R. K.
Batta, Vice-Chairman

Dy. Registrar

Heard Mr A. Ahmed, learned
counsel for the applicant. Mr. A.K.
Chaudhuri, learned Addl. C.G.S.C.
seeks time to take instructions in
the matter and file reply. For this
purpose he prays for three weeks time.
List the matter on 4.10.04. In the
meantime status quo to be maintained
till the next date.

Vice-Chairman

nkm

Steps taken with
envclops.

Pages 16, 17, 20 is not
visible.

15/9/04.
Notice & orders
sent to D/Section
for issuing resp.

No. 1, by regd. post, A/D,
another 2, 3 & 4 issuing to
Speed Post, A/D on applicant,
Cost.

6.12.2004
Shillong

Present: Hon'ble Shri KV. Prahladan,
Administrative Member.

D/Memo No.

1481 to 1484

Dt. 15/9/04

16/9/04.

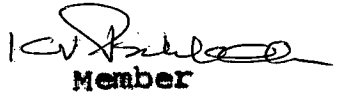
14.12.04

Copy of the order
has been sent to
the office for
issuing the line
to the L/Advocate
for the parties
H.P.

On the request of Mr A.
Ahmed, learned counsel for the
applicant, which is not objected by
Mr A. Deb Roy, learned Sr. C.G.S.C.,
the matter was taken up today. The
learned counsel for the applicant
wants to withdraw the same on
instructions of the applicant. In
view of the submission of the learned
counsel for the applicant, the O.A.
is allowed to be withdrawn with no
order as to costs.

The matter stands disposed of
accordingly.

nkx


Member

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केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal

13 SEP 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 218 OF 2004.

BETWEEN

Shri S.Ravi

... Applicant

-Versus-

The Union of India & Others

... Respondents

LIST OF DATES AND SYNOPSIS

Annexure-A is the photocopy of Office Memorandum No. 20014/3/83-D-IV New Delhi dated 14th December 1983.

Annexure-B is the photocopy of Office Memorandum dated July 22, 1998 issued by the Ministry Of Finance, Department of Expenditure.

Annexure- C is photocopy of office Memorandum dated 10th December 1997 issued by the Respondent No.2.

Annexure-D is the photocopy of such representation dated 11-05-2004.

Annexure-E is the photocopy of Office Order No. 21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004

Annexure-F is the photocopy of representation dated 10-09-2004 filed by the Applicant before the Respondent No.3.

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Annexure-G is the photocopy of forwarding letter No. 21(2)/MGCD/2004/1290 Dated 10th September 2004.

This application is made against impugned Office Order No.21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004 issued by the Respondent No.4 by which he has been posted to Bhubaneswar (Orissa) from Shillong and the Applicant is also seeking a direction from this Hon'ble Tribunal to Respondents to give him choice place of posting at Madurai or Coimbatore or Chennai (i.e. Southern Region) in any Central Public Works Department office as per Office Memo No.20014/3/83-D-IV dated 14th December 1983 issued by the Ministry of Expenditure, Govt. Of India and also vide Office Memorandum dated July 22, 1998 issued by the Ministry Of Finance, Department of Expenditure as he has already completed his fixed tenure at North Eastern Region.

RELIEF SOUGHT FOR:

That the Hon'ble Tribunal may be pleased to set aside and quashed the Impugned Office Order No. 21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004 issued by the Respondent No.4 and also may be pleased to direct the Respondents to give the choice place of posting to the Applicant at Southern Region i.e at Madurai, Coimbatore and Chennai as per Office Memo No.20014/3/83-D-IV dated 14th December 1983 issued by the Ministry of Expenditure, Govt. Of India and also vide Office Memorandum dated July 22, 1998 issued by the Ministry Of Finance, Department of Expenditure as he has already completed his fixed tenure at North Eastern Region.

To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

To pay the cost of the application.

INTERIM ORDER PRAYED:

The Applicant most respectfully prayed before your Lordships that the Impugned Office Order No. 21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004 regarding transfer of the Applicant to Bhubaneswar may be stayed till his choice place of posting at Southern Region issued by the Respondents.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)
ORIGINAL APPLICATION NO. 218, OF 2004.

Filed by
Shri S. Ravi Applicant
through [Signature]
(ADIL AHMED) 6
Advocate

BETWEEN

Shri S.Ravi,
Assistant Engineer,
Shilong Central Sub-Division-II,
Central Public Works Department,
Cleve Colony, Dhankheti,
Shillong-793003, Meghalaya.

... Applicant

-AND-

1. The Union of India represented by the
Secretary to the Government of India,
Ministry of Urban Affairs,
Nirman Bhawan, New Delhi-110011.
2. The Director General Works,
Central Public Works Department,
118-A, Nirman Bhawan,
New Delhi- 110011.
3. The Additional Director General of Works
(ER), Central Public Works Department,
Nizam Palace, 17th floor,
234/4 AJC Bose Road,
Kolkata-20.
4. The Superintending Engineer,
Central Coordination Circle (ER)
Public Works Department,

Shri S. Ravi

2ND MSO Building,
Nizam Palace, 17th floor,
234/4 AJC Bose Road,
Kolkata-20.

... Respondents

1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is made against impugned Office Order No.21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004 issued by the Respondent No.4 by which he has been posted to Bhubaneswar (Orissa) from Shillong and the Applicant is also seeking a direction from this Hon'ble Tribunal to Respondents to give him choice place of posting at Madurai or Coimbatore or Chennai (i.e. Southern Region) in any Central Public Works Department office as per Office Memo No.20014/3/83-D-IV dated 14th December 1983 issued by the Ministry of Expenditure, Govt. Of India and also vide Office Memorandum dated July 22, 1998 issued by the Ministry Of Finance, Department of Expenditure as he has already completed his fixed tenure at North Eastern Region.

2) JURISDICTION OF THE TRIBUNAL

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1) That your Applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India.

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4.2) That your Applicant begs to state that he was appointed as Junior Engineer in Central Public Works Department on 15-12-1992. He was posted at Navi Mumbai, Central Division, Central Public Works Department. One of the condition of appointment letter of the Applicant in the Central Public Works Department is that he may be posted in any where in India. He served at Navi Mumbai, Central Public Works Department as Junior Engineer till 2-3-2002. There after he was promoted to the post of Assistant Engineer and he was posted at North Eastern Region at Shillong in the Office of the Executive Engineer, Meghalaya Central Division, Central Public Works Department.

4.3) That your Applicant begs to state that the Government of India has issued an Office Memorandum No. 20014/3/83-D-IV New Delhi dated 14th December 1983 regarding tenure posting at North Eastern Region, allowance and other special facilities for Civilian Employees of the Central Government Servants in the States and Union Territories of the North Eastern Region. This North Eastern Region includes the State of Assam, Meghalaya, Manipur, Nagaland, Tripura, Mizoram and Arunachal Pradesh. In the said Office Memorandum in paragraph II it has been stated that " Their will be a fixed tenure of posting of 3 years at the time of Officer with service of 10 years or less and of 2 years at the time for Officers with more than 10 years of service. Periods of leave, taining, etc. In cases of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to station of their choice as far as possible. The period of deputation of the Central Govt. employees to the states/union territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in the interest of public services as well as when the employees concerned is prepared to stay long. The admissible deputation allowance will also be continue and be paid during the period of deputation of extended." The said Office memorandum is still in force vide Office Memorandum dated July 22, 1998 issued by the Ministry Of Finance, Department of Expenditure.

Annexure-A is the photocopy of Office Memorandum No. 20014/3/83-D-IV New Delhi dated 14th December 1983.

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Annexure-B is the photocopy of Office Memorandum dated July 22, 1998 issued by the Ministry Of Finance, Department of Expenditure.

4.4) That your Applicant begs to state that, the Respondent No.2 has also issued an Office Memorandum dated 10th December 1997 regarding tenure of officers and Staffs posted in the North Eastern Region. It has also stated in the said office Memorandum that due to law and order situation prevailing in the North Eastern Region the tenure of posting of officers and staffs of the Central Public Works Department posted in the North Eastern Region will be 2 (two) years of irrespective of length of their service.

Annexure- C is photocopy of office Memorandum dated 10th December 1997 issued by the Respondent No.2.

4.5) That your Applicant begs to state that, after completion of his fixed tenure of 2 (two) years at North Eastern Region (Shillong) he immediately filed a representation before the Respondent No.2 through proper channel on 11-5-2004 with one Proforma of Inter Regional transfer. In the said Proforma he has given his three choice place of posting i.e. Madurai, Coimbatore and Chennai.

Annexure-D is the photocopy of such representation dated 11-05-2004.

4.6) That your Applicant begs to state that most surprisingly the Respondent No.4 issued an Office Order No. No.21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004 by which he was transferred to Bhubaneswar by ignoring the Applicant's claim for choice place of posting as per his representation dated 11-5-2004. In the said Transfer Order Applicant's name is in Serial No.37. As such he is compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

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Annexure-E is the photocopy of Office Order No. 21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004

4.7) That your Applicant beg to state that he has also filed a representation dated 10-09-2004 before the Respondent No.3 for cancellation of his Transfer Order to Bhubaneswar. The said representation was forwarded by the Executive Engineer, Meghalaya Central Division, Shillog vide his letter No.21(2)/MGCD/2004/1290 Dated 10th September 2004. In the said representation he has stated that he has already applied for his choice place of posting before the Respondent No.2 as such his transfer to Bhubaneswar may be cancelled till Inter Regional Transfer Order is not issued.

Annexure-F is the photocopy of representation dated 10-09-2004 filed by the Applicant before the Respondent No.3.

Annexure-G is the photocopy of forwarding letter No. 21(2)/MGCD/2004/1290 Dated 10th September 2004.

4.8) That your Applicant begs to state that he all along carried out his transfer orders without any protest. He even did not protest about his transfer to North Eastern Region although he was facing acute family problem. He has rendered his devoted and sincere service to all concerned. He has already completed his fixed tenure at North Eastern Region and he has already submitted his choice place of posting before the Respondent No.2 in due time. So the Respondents cannot deny the benefits of tenure posting at North Eastern Region of the Applicant.

4.9) That your Applicant begs to state that his father is suffering from chronic heart disease and his mother is also suffering from old age ailment. Both of them are staying at Applicant's native village in southern India. They need constant care, so the Applicant's present is most necessary. If the Applicant is posted to southern region he can take care of his old aged parents.

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4.10) That your Applicant begs to state that action of the respondents are illegal, arbitrary, malafide and also not sustainable before the eye of law as well as in facts.

4.11) That your Applicant begs to state that the Respondents have violated the Office Memorandum of Government of India regarding choice place of posting after completion of fixed tenure at North Eastern Region.

4.12) That your Applicant submits that he has got reason to believe that the Respondents are resorting the colorable exercise of power to accommodate their interested persons in their favourable place.

4.13) That your Applicant submits that the action of the Respondents is in violation of the fundamental rights guaranteed under the constitution of India and also in violation of principles of natural justice.

4.14) That your Applicant submits that the action adopted by the Respondents in case of the applicant is improper, mala fide, illegal and without jurisdiction.

4.15) That your Applicant submits that he has been punished by the Respondents by not considering his choice place of posting in Southern Region i.e. Madurai, Coimbatore and Chennai in spite of his earlier representation.

4.16) That this application is filed bonafide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1) For that, due to the above reasons narrated in details the action of the Respondents is in prima facie illegal, malafide, arbitrary and without jurisdiction. As such the Impugned Office Order dated 08-09-2004 may be set aside and quashed.

5.2) For that the North Eastern Region the tenure is fixed for two years by the Union of India and afterward he is entitled for choice place

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of posting as such there is no justification in denying the said benefit to the Applicant and denial has resulted in violation of Articles 14, 16 & 21 of the Constitution of India in as much other similarly situated employees have been granted the said benefit. As such the Impugned Office Order dated 08-09-2004 may be set aside and quashed.

5.3) For that it is settled proportion of law that when same principles have been laid down in other persons who are similarly situated then the same principle should be granted to the other person also. As such the Impugned Office Order dated 08-09-2004 may be set aside and quashed.

5.4) For that, the Applicant having been denied the said benefit without any reasonable excuses without affording any opportunity on being heard there is clear violation of the principles of natural justice accordingly proper reliefs are required to be granted to the Applicant. As such the Impugned Office Order dated 08-09-2004 may be set aside and quashed.

5.5) For that, the Applicant having completed his tenure posting and hence he is entitled for his choice place of posting, the Respondents ought to have considered that aspect of the matter. As such the Impugned Office Order dated 08-09-2004 may be set aside and quashed.

5.6) For that in any view of the matter the action of the Respondents are not sustainable in the eye of law.

The Applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the Applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the Applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition of suit is pending before any of them.

8) RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the Applicant most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

8.1) That the Hon'ble Tribunal may be pleased to set aside and quashed the Impugned Office Order No. 21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004 issued by the Respondent No.4 and also may be pleased to direct the Respondents to give the choice place of posting to the Applicant at Southern Region i.e at Madurai, Coimbatore and Chennai as per Office Memo No.20014/3/83-D-IV dated 14th December 1983 issued by the Ministry of Expenditure, Govt. Of India and also vide Office Memorandum dated July 22, 1998 issued by the Ministry Of Finance, Department of Expenditure as he has already completed his fixed tenure at North Eastern Region.

8.2) To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

8.3) To pay the cost of the application.

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9) **INTERIM ORDER PRAYED:**

The Applicant most respectfully prayed before your Lordships that the Impugned Office Order No. 21(601)/SE(Co-ordn.)/ER/CPWD/CAL/2004/554 Dated 08-09-2004 regarding transfer of the Applicant to Bhubaneswar may be stayed till his choice place of posting at Southern Region issued by the Respondents.

10) Application is filed through Advocate.

11) **Particulars of L.P.O.:**

I.P.O. No. :- 116 422293
Date of Issue :- 13.9.2004
Issued from :- Guwahati C.P.O.
Payable at :- Guwahati.

12) **LIST OF ENCLOSURES:**

As stated above.

Verification

may

VERIFICATION

I, Shri S.Ravi, Assistant Engineer, Shilong Central Sub-Division-II, Central Public Works Department, Cleve Colony, Dhankheti, Shillong-793003, Meghalaya do hereby solemnly verify that the statements made in paragraph nos. 4.1, 4.2, 4.8, 4.9, 4.10, 4.11 -

_____ are true to my knowledge, those made in paragraph nos. 4.3, 4.4, 4.5, 4.6, 4.7 -

are being matters of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 13th day of September, 2004 at Guwahati.

S. Ravi
S. RAVI,

- 13 -

ANNEXURE - A

No. 20014/3/83-D-IV

Government of India

Ministry of Expenditure

New Delhi, the 14th Dec. '83

Copy of Min. of Def. O.M- No. 4 (19)/83/D Civ-I

dt. 11.1.89

OFFICE MEMORANDUM

Subject: Allowance and Facilities for civilian employees of the Central Govt. servants in the states and Union Territories of the North Eastern Region - Improvement thereon.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Govt. for some time. The Govt. had appointed a committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the

Attended
Jill
Adm. Secy

existing allowances and facilities admissible to the various categories of civilian Central Govt. Employees serving in this region and to suggest suitable improvement. The recommendations of the committee have been carefully considered by the Govt. and the President is now pleased to decide as follows:

(1) Tenure of Posting/deputations.

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at the time for officers with more than 10 yrs. of service. Periods of leave, training, etc. in cases of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to station of their choice as far as possible.

The period of deputation of the Central Govt. employees to the States/Union Territories of the North Eastern Region will generally be for 3 years.

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which can be extended in exceptional cases in
of public services as well as when
when the employee concerned is prepared to stay
longer. The admissible deputation allowances will
also be continue and be paid during the period
of deputation or extended.

- (ii) Weightage for central deputation/training
abroad and special mention in confidential
records.

Satisfactory performances of duties for the
prescribed tenure in the North Eastern shall
be given due recognition in the case of eligible
officers in the

- (a) Promotion in cadre posts.
(b) Deputation to central tenure posts, and

- (iii) Weightage for central deputation / training
(a) Course of training abroad.

The general requirement of at least three
years services in a cadre post between two Central

Admitted
Admitted

- 16 -

tenure deputation may be extended to two years in deserving cases of meritorious services in the North East.

A specific entry shall be made in CB of all employees who rendered a full tenure of service in the North Eastern Region to that effect.

(iii) Special (Duty) Allowances:

Central Govt. civilian employees who have all India transfer liability will be granted a special (Duty) allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North Eastern region. Such of these employees who are exempt from payment of income tax will, however, not be eligible for this special (Duty) Allowance.

Special (Duty) Allowances will be in addition to any special pay and/or deputation (Duty) allowance already being drawn subject to the condition that the total of such special (Duty) allowances like special compensatory (remote locality) Allowances

Attested
Sd/-
Secretary

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construction allowances and project allowances will be drawn separately.

(iv) Special Compensatory Allowances
Assam and Meghalaya.

The rate of the allowances will be 5% of basic pay subject to a minimum of Rs. 50/- p.m. admissible to all employees without any pay limit. The above allowances will be admissible with effect from 1.7.82 in the case of Assam.

2. Manipur

The rates of allowances will be as follows for the whole of Manipur :-

pay upto Rs. 20/- Rs. 40 p.m.

pay upto Rs. 20/- Rs. 15% of basic pay,
 subject to maximum of
 Rs. 150/- p.m.

Attested
 J. H. 1
 Adv. to

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The rates of the allowance will be
admissible as follows:-

a) Difficult areas: 25% of pay subject
to a minimum of
50/- and a maximum
of 150/- p.m.

b) Other areas:

Pay upto Rs.20/- Rs.40/- p.m.

Pay above Rs.20/- 15% of basic pay
subject to a maximum
of Rs.150/- p.m.

There will be no change in the existing rates
of special compensatory allowances admissible in
Arunachal Pradesh, Nagaland and Mizoram and the
existing rate of Disturbance allowances admissible
in specified areas of Mizoram.

(v) travelling allowances on first appointment

The relaxation of the present rules (NR-193)
that the existing allowance is not admissible for

Attested
Signature

10.7.11

[Signature]

journays enlisted connection with initial appointment, in case of journeys for initial appointment to a post in the North Eastern Region for travelling allowances limited to by bus fare/second class rail fare for road/airmailing in case of first 400 kms. for the Govt. servant himself. will be available.

(vi) travelling allowance for journey on transfer.

In relaxation of orders below SR-11, on transfer to a station in the North-Eastern Region, the family if the Govt. servant does not accompany him, the Government servant will be paid travelling allowances on tour for self only for transit period to join the post and will be permitted to carry personnel effects upto 1/3 of his entitlement at Govt. cost or have a equivalent of carrying 1/3rd or his entitlement of the difference in weight of the personnel effect actually carrying and 1/3rd of his entitlement as the case may be in lieu of the cost of transportation of baggage. In case the family accompany the

[Signature]
[Signature]
[Signature]

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Govt. servant on transfer, the Govt. servant will be entitled to the existing admissible travelling allowances including the cost of transportation as charges of the admissible weight of the baggage actually carried. The above provisions will also apply for the return journey on transfer back from the North Eastern Region.

(vii) Road mileage for transportation of personnel effects

In the relaxation of orders below SR 110 for transportation of the personnel effects on transfer between two different stations in the North Eastern Region, higher rate of allowances admissible for transportation in all cases shall be subject to the actual expenditure incurred by the Govt. servant will be admissible.

(viii) Joining time with leave

In the case of Govt. servants proceeding on leave on from a place of posting in North Eastern Region, the period of travelling exceed of two days

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from the station of posting to outside that region will be treated as joining time. The outside will be admissible on return from leave.

(ix) Leave travel concession

A Govt. servant who leaves his family behind at the old duty station or another selected place of residence for the family will have to option to avail of the existing leave travel concession of journey to home town once in a block period of 2 years or in lieu thereof, facility of travel for himself once a year from the station of posting in the north eastern region to his home town or place where the family is residing and in facility for the family (restricted to his and two dependee children only) also to travel once a year to employee at the station of posting in the north eastern region. In case the cost of travel for the initial stage of 100 kms will not be borne by the officer.

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officers drawing pay of Rs. 2250/- or above and their families i.e. spouse and two dependent children (to 18 yrs. for boys and 24 yrs. for girls) will be allowed free travel between Imphal/Silchar/Agartala and Calcutta and vice-versa, while performing journeys mentioned in the preceding paragraph.

(x) Children Education Allowances/Postal Subsidy)

Where the children do not accompany the Govt. servant to the North Eastern Region, Children Education Allowances upto class XII will be admissible in respect of children studying at the last station of posting of the employee concerned, of any other station where the children reside without any restriction of pay drawn by the Govt. servant. If children studying in schools are put in hostels at the last station of posting or any other station, the Govt. servant concerned will be given hostel subsidy without other restrictions.

2. The above orders except those in sub para (iv) will also be mutatis mutandis apply to Central Govt. a./, places posted to Andaman and Nicobar Islands.

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Attested
[Signature]
Advocate

-23-

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3. These orders will take effect from 1st Nov. '93 and will remain in force for a period of three years upto 31st Oct. 1986.
4. All existing special allowance, facilities and concessions extended by any special orders by the Minister/Departments of the central Govt. to their own employees in the North Eastern Region will be withdrawn from the date of effect of the orders contained in this office memorandum.
5. Separate orders will be issued in respect of other recommendation of the committee referred to in paragraph 1 as and when decisions are taken by them by the Govt.
6. In so far as persons serving in the India Audit & Accounts Deptt. are concerned, these orders issue after consultation with Comptroller and Auditor General of India.

31/-
(S.C. Mahalik)
Jt. Secy. to the Govt. of India

Attended
Jt Secy to Govt of India

New Delhi, Dated July 22, 1990.

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government serving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and Lakshadweep Groups of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officers for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura, orders were issued in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 extending certain allowances and other facilities to the Civilian Central Government employees serving in this region. In terms of paragraph 2 thereof, these orders other than those contained in paragraph 1(iv) *ibid.* were also to apply mutatis mutandis to the Civilian Central Government employees posted to the Andaman & Nicobar Islands. These were further extended to the Central Government employees posted to the Lakshadweep Islands in this Ministry's O.M. of even number dated March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North-Eastern Council when stationed in the North-Eastern Region.

2. The Fifth Central Pay Commission have made certain recommendations suggesting further improvements in the allowances and facilities admissible to the Central Government employees, including Officers of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the President is now pleased to decide as follows:

(i) Tenure of Posting/Deputation

The provisions in regard to tenure of posting/deputation contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(ii) Weightage for Central Deputations/Training Abroad and Special Mention in Confidential Records

The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(iii) Special [Duty] Allowance

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specified Territories in the North-Eastern Region shall be granted the Special [Duty] Allowance at the rate of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, but without any ceiling on its quantum. In other words, the ceiling of Rs 1,000 per month currently in force shall no longer be applicable and the condition that the aggregate of the Special [Duty] Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's O.M. No. 20022/2/88-E.II(B) dated May 24, 1989, Central Government Civilian employees having an "All India Transfer Liability" and posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands are presently entitled to an Island Special Allowance at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region. This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different specified areas in the O.M. dated May 24, 1989, but without any ceiling on its quantum. This Allowance shall also henceforth be termed as Island Special (Duty) Allowance. Separate orders in regard to this Allowance have been issued in this Ministry's O.M. No. 12(1)/98-E.II(B) dated July 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 11(3)/95-E.II(B) dated January 12, 1996, which shall continue to be applicable not only in respect of the Central Government employees posted to serve in the North-Eastern Region but also to those posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands.

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Special Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Remote Locality Allowance, Bad Climate Allowance, Tribal Area Allowance, Composite Hill Compensatory Allowance, etc., which are location-specific, have either been separately issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the eligible Central Government employees posted in the specified localities in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands, depending on the area(s) of their posting and subject to the observance of the terms and conditions specified therein. Such of those employees who are entitled to the Special [Duty] Allowance or the Island [Special Duty] Allowance shall also be entitled, in addition, to the Special Compensatory Allowance(s) as admissible to them in terms of these separate orders.

Central Government employees entitled to Special Compensatory Allowances, separate orders in respect of which are yet to be issued, will continue to draw such allowances at the existing rates with reference to the 'national' pay which they would have drawn in the applicable pre-revised scales of pay but for the introduction of the corresponding revised scales till the revised orders are issued on the basis of the recommendations of the Fifth Central Pay Commission and the Government decisions thereon.

(v) Travelling Allowance on First Appointment

The existing concessions as provided in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(vi) Travelling Allowance for Journeys on Transfer; Road Mileage for Transportation of Personal Effects on Transfer; Joining Time with Leave

The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable.

(vii) Leave Travel Concession

In terms of the existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, the following options are available to a government servant who leaves his family behind at the old headquarters or another selected place of residence, and who has not availed of transfer travelling allowance for the family :

- (a) the government servant can avail of the leave travel concession for journey to the Home Town once in a block period of two years under the normal Leave Travel Concession Rules;
- OR
- (b) in lieu thereof, the government servant can avail of the facility for himself/herself to travel once a year from the station of posting to the Home Town or the place where the family is residing and for the family [restricted only to the spouse and two dependent children of age up to 18 years in respect of sons and up to 24 years in respect of daughters] also to travel once a year to visit the government servant at the station of posting—

These special provisions shall continue to be applicable.

In addition, Central Government employees and their families posted in these territories shall be entitled to avail of the Leave Travel Concession, in emergencies, on two additional occasions during their entire service career. This shall be termed as "Emergency Passage Concession" and is intended to enable the Central Government employees and/or their families [spouse and two dependent children] to travel either to the home town or the station of posting in an emergency. This shall be over and above the normal entitlements of the employees in terms of the O.M. dated December 14, 1983, and the two additional passages under the Emergency Passage Concession shall be availed of by the entitled mode and class of travel as admissible under the normal Leave Travel Concession Rules.

Further, in modification of the orders contained in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, Officers drawing pay of Rs 13,500 and above and their families, i.e. spouse and two dependent children (up to 18 years in respect of sons and up to 24 years in respect of daughters) will be permitted to travel by air on Leave Travel Concession between Agartala/Aizawl/Imphal/Lilabari/Silchar in the North East and Calcutta and vice versa; between Port Blair in the Andaman & Nicobar Islands and Calcutta/Madras and vice versa; and between Kavaratti in the Lakshadweep Islands and Cochin and vice versa.

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(vii) Children Education Allowance and Hostel Subsidy

The existing provisions as contained in this Ministry's O.M. No. 20014/3/93-E.IV dated December 14, 1983 shall continue to be applicable. The rates of Children Education Allowance and Hostel Subsidy having been revised in the Department of Personnel & Training O.M. No. 21017/1/97-Est. (Allowances) dated June 12, 1998, the Allowance and Subsidy shall be payable at the revised monthly rates of Rs 100 and Rs 300 respectively per child.

(ix) Retention of Government Accommodation at the Last Station of Posting

The facility of retention of Government accommodation at the last station of posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. VI dated February 12, 1984, as amended from time to time. This facility shall continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licence Fee for the accommodation so retained will be recoverable at the applicable normal rates in cases where the accommodation is below the type to which the employee is entitled to and at one and a half times the applicable normal rates in cases where the entitled type of accommodation has been retained. The facility of retention of Government accommodation at the last station of posting will also be admissible for a period of three years beyond the normal permissible period for retention of Government accommodation prescribed in the Rules.

(x) House Rent Allowance for Employees in Occupation of Hired Private Accommodation

The orders contained in this Ministry's O.M. No. 11016/1/E.II(B)/84 dated March 29, 1984, and extended in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(xi) Retention of Telephone Facility at the Last Station of Posting

As provided in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, Central Government employees who are eligible for residential telephones may be permitted to retain their residential telephone at their last station of posting, provided the rental and all other charges are paid by the concerned employees themselves.

(xii) Medical Facilities

Families and the eligible dependants of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified territories shall continue to be eligible to avail of CGHS facilities at stations where such facilities are available. Detailed orders in this regard will be issued by the Ministry of Health & Family Welfare.

3. The President is also pleased to decide that these orders, in so far as they relate to the Central Government employees posted in the North-Eastern Region, shall also be applicable *mutatis mutandis* to the Civilian Central Government employees, including Officers of the All India Services, posted to Sikkim.

4. These orders will take effect from August 1, 1997.

5. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issued after consultation with the Comptroller and Auditor General of India.

6. Hindi version will follow.

N. Sunder Rajan

(N.SUNDER RAJAN)

Joint Secretary to the Government of India

To
All Ministries/Department of the Government of India [As per standard Distribution List]

Copy [with usual number of spare copies] forwarded to C&AG, UPSC, etc. [As per standard Endorsement List]

Copy also forwarded to Chief Secretary, Andaman & Nicobar Islands and Administrator, Lakshadweep.

Handwritten signatures and initials at the bottom of the page.

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Annexure - C
~~Annexure - D~~
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~~Annexure - E~~

No. 29/1/97-EC I
Government of India
Directorate General of Works
Central Public Works Department

Manman Bhawan, New Delhi.
Dated the 10 December, 97.

OFFICE MEMORANDUM

Subject :- Tenure of officers and staff posted in North-Eastern Region.

It has been decided by the Director General of Works, Central Public Works Department, New Delhi, after taking into consideration the prevailing law and order situation in the North Eastern States, that the tenure of posting of officers and staff of C.P.W.D. posted in North Eastern Region will be two years irrespective of their length of service.

The decision will be reviewed after one year depending upon the law and order situation prevailing at that time.


(B.D. SINGH)
DY. DIRECTOR OF ADMIN.

To

All Chief Engineers (Civil) and (Elect.) / Superintending Engineers (Civil) and (Elect.) and Executive Engineers (Civil) and (Elect.) in C.P.W.D. / P.W.D. including Valuation, App. Authority, I.T. Department, Ministry of E&F etc.

30/11/97
S.L. R.R.
31/11/97

copy to P.C.B. to Dept. in W.F.
14/11

Attchd
J. L. R. R.
Asmt

To,

The Director General of Works,
C.P.W.D., Nirman Bhawan,
New Delhi - 110011.

(Through Proper Channel)

Sub.: Region transfer from Eastern Region to Southern Region of Shri S. Ravi,
Assistant Engineer (Civil).

Sir,

With due respect I submit few lines in favour of you for kind consideration please.

I joined in this North East Region on promotion as Assistant Engineer under the
Division of Meghalaya Central Division, Shillong in Sub-Division-II on 11.3.2002.

So I have completed my 2 years fixed area tenure in the North East hard area as per
the prescribed laid down procedure in the department. Therefore I shall be transferred to
my parental region i.e. Southern Region at one of the following stations out of 3 respectively:
(1) Maduri, (2) Coimbatore, (3) Chennai.

I further inform you that my father is a chronic heart patient & my mother is also in
old age. Therefore I request you to consider my case sympathetically.

Thanking you in anticipation.

Yours faithfully

Encl: One Inter Regional Transfer proforma.

(ER. S. RAVI)

Assistant Engineer
SCSD-II, MGCD., CPWD.,
Shillong-793003.

Copy to :-

1. The Additional Director General, C.P.W.D., Southern Region, Chennai, for information please.
2. The Chief Engineer (NEZ), C.P.W.D., Cleve Colony, Shillong-793003 for information please, & requested to forward the higher authorities.
3. The Superintending Engineer, Assam Central Circle No.I, C.P.W.D., Bamunimaidan, Guwahati-21, & requested them to further transmission to Chief Engineer (NEZ).
4. The Executive Engineer, Meghalaya Central Division, C.P.W.D., Shillong-3 for information.
5. The General Secretary, Engineers Association, I.P. Bhawan, for kind perusal please.

(ER. S. RAVI)
ASSISTANT ENGINEER

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PROFORMA

1. Name:	S. R. Ray
2. Designation:	ASSISTANT ENGINEER (CIVIL)
3. Date of Birth:	02-06-1967
4. Date of Joining Service:	15-12-1992
5. Date of Retirement:	30-06-2027
6. Exam/Seniority Quota: (full details)	L.D.C.E. 1999
7. Present place of posting and since when:	Since 11.03.2002, SHILLONG. Meghalaya Central Division, C.P.W.D
8. Posting details in the Department:	① Navi Mumbai Central Division C.P.W.D, Navi Mumbai. 15-12-1992 to 02-03-2002.
9. Posting desired:	① Madurai, ② Coimbatore, ③ Chennai
10. Grounds/Reasons for transfer:	• Fixed hard area tenure completed. • To work nearby hometown due compelling family reason.
11. Recommendation of Controlling Officer:	
Signature of Controlling Officer	

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ANNEXURE - E 33

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT
OFFICE OF THE SUPERINTENDING ENGINEER
COORDINATION CIRCLE (ER),
2ND MGQ BUILDING, NIZAM PALACE, 17TH FLOOR,
234/4 A.I.C. BOSE ROAD, KOLKATA - 20.
TEL: (033)-2247-7416. FAX NO. (033) 2281-3183.

No. 21(601)/SE(Co-ordin.)/ER/CPWD/CAL/2004/ 554

Dated: 8/9/04

OFFICE ORDER

ADG(ER), C.P.W.D., Kolkata is pleased to decide transfer/posting of following Assistant Engineers (Civil) in public interest with immediate effect.

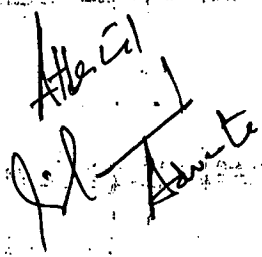
Sl. No.	Name of AEO	From	To	Remarks
1.	B.K. Saha	AE/DCSD, KCD-I, Krishnagar	AE(P)/Val. Cell, Kolkata	S.P. Das transferred
2.	S.P. Das	AE(P)/Val. Cell, Kolkata	AE/BCD-II, Barasat	D.K. Choudhury transferred
3.	D.K. Choudhury	AE/BCD-II, Barasat	AE(P)/CCO-I, Kolkata	B.N. Chakraborty retired
4.	Animesh Mallick	AE/BCD-II, Barasat	AE(P)/O/o SE(P)/EZ-I, Kolkata	Ranjan Chakraborty transferred
5.	Ranjan Chakraborty	AE(P)/O/o SE(P)/EZ-I, Kolkata	AE/Makia Sub-Div. MCMD/Berhampur	Vijay Raje transferred
6.	Vijay Raje	AE/Makia Sub-Div. MCMD/Berhampur	AE(P), PCD-I, Patna	P.K. Chatterjee under IR transferred
7.	P.K. Chatterjee	AE(P), PCD-I, Patna	AE/TCSD, KCD-I, Krishnagar	S.K. Mukhopadhyay transferred
8.	Arunava Sen Choudhury	AE/EUCD, Buniadpur	AE/Kalliganj Mtn. SD, Balurghat IBRRMD	Ex. Vacancy
9.	P.K. Dev	AE(P), SE(P)/IBBZ, Siliguri	AE/Isampur SD, Siliguri IBRRMD	S.K. Thakdar Transferred
10.	S.K. Thakdar	AE/Isampur SD, Siliguri IBRRMD	AE/ICSD-I, Isampur IBBZ	S.N. Sharma transferred
11.	S.N. Sharma	AE/ICSD-I, Isampur IBBZ	AE/MCSD-I, MCD-I, Malda	T.K. Ghosal transferred
12.	T.K. Ghosal	AE/MCSD-I, MCD-I, Malda	AE/Tufanganj Mtn. SD, Coochbehar IBRRMD	S. Bhattacharya transferred
13.	S. Bhattacharya	AE/Tufanganj Mtn. SD, Coochbehar IBRRMD	AE(P)/CBCC, Coochbehar	Sri Ram Sahu transferred
14.	Sri Ram Sahu	AE(P)/CBCC, Coochbehar	AE/BCD-III, Bhubaneswar	S.K. Saha on I.R. Transferred
15.	S.K. Saha	AE/BCD-III, Bhubaneswar	AE(P)/BCD-I, Coochbehar	Purnendu Mishra Transferred
16.	Purnendu Mishra	AE(P), CECO-I, Coochbehar	AE/Mekhliganj SD, CBED-I, Coochbehar	B.N. Singh transferred.
17.	B.N. Singh	AE/Mekhliganj SD, CBED-I, Coochbehar	AE/BCD-III, Bhubaneswar	Alanu Dey transferred
18.	Alanu Dey	AE/BCD-III, Bhubaneswar	AE, CCD-IV, Kolkata	Ex. vacancy
19.	M. Haider	AE(P)/ACC-I, Guwahati	AE/NLD, Kolkata	S.K. Saha retired

Attended
Signature

	T.K.Chakraborty	AE/Rajganj SD, SCIX(EZ-1), Siliguri	AE/Coochbhar SD- II, SCD(EZ)-1, Siliguri	Ex.vacancy
	S.K.Mukhopadhyay	AE/TCSD, KCD-1, Krishnagar	EA to SE/Coord(ER), Kolkata	A.K.Roy transferred
	A.K.Roy	EA to SE/Coord (ER), Kolkata	AE/CCD-II, Kolkata	P.N.Sur retired
23.	Ajay Kumar	AE(P)/TZCD, Tezpur	AE/Batapani SD-II TZCD, Tezpur	S.P.Singh already transferred on I.R.transfer
24.	J.K.G.Mudkey	I.R.transfer(from WR)	AE/Dirang SD, TZCD, Tezpur	H.C.Rabha transferred
25.	H.C.Rabha	AE/Dirang SD, TZCD, Tezpur	AE/Tezpur SD, TZCD, Tezpur	D.K.Sinha transferred
26.	D.K.Sinha	AE/Tezpur SD, TZCD, Tezpur	AE/Mokama SD, PCD- I, Patna	Rajesh Tomar transferred
27.	Rajesh Tomar	AE/Mokama SD, PCD- I, Patna	AE/Nalanda SD, PCD- I, Patna	S.K.Singh transferred
28.	Ravinesh Kumar	AE/AGSD, PCD-I, Patna	AE/MCSD-II, MCD- I, Maida	K.Jagadeesh on IR transfer
29.	Parab Kumar Sinha	AE(P)/BUCD, Buniadpur	AE/Gangarampur SD, Balurghat IBRD-I	S.C.Das transferred
30.	S.C.Das	AE/Gangarampur SD, Balurghat IBRD-I	AE/Hill Sub-Div., Balurghat IBRD	N.K.Ray transferred
31.	Gaganan Marmu	AE(P)/MCD-II, Maida	AE/Hazarnbag SD, DCD, Dhanbad	Sanjay Kumar transferred
32.	Sanjay Kumar	AE/Hazarnbag SD, DCD, Dhanbad	AE/MCSD-I, MCD-II, Maida	Mahendra Choudh- ury transferred
33.	Mahendra Choudhury	AE/MCSD-I, MCD-II, Maida	AE/AG SD, PCD-I, Patna	Ravinesh Kumar transferred
34.	S.K.Singh	AE/Nalanda SD, PCD- I, Patna	AE/Mujaffarpur Div. against a vacancy of PCC/ Patna	Ex. Vacancy
35.	Anilava Saha	AE(P)/ICD, Islampur	AE/GCD-VIII, Kolkata	S.K.Sarkar retired
36.	A.K.Roy	AE/ICD, Islampur	AE/CCD-V, Kolkata	T.K.Srimani on his taking over current duty charge of EE/CCD-VII
37.	S.Ravi	AE/MGCD, Shillong	AE(P)/BCC, Bhubaneswar	M.K.Bhadra transferred
38.	M.K.Bhadra	AE(P)/BCC, Bhubaneswar	AE(Trg)/RTI, Kolkata	T.K.Nandy retired on 31/08/04
39.	M.K.Chakraborty	AE/Tehatta SD, KCMD, Krishnagar	AE/CCD-V, Kolkata	T.K.Chakraborty retired
40.	J.L.Detroja	I.R.transfer (from WR)	AE/SCSD-II, SCD(EBZ), Siliguri	A.K.Chattopadhyay transferred
41.	A.K.Chattopadhyay	AE/SCSD-II, SCD(EBZ), Siliguri	AE(P)/BCD-I, Bhubaneswar	S.C.Hakler transferred
42.	S.C.Hakler	AE(P)/BCD-I, Bhubaneswar	AE/CCD-III, Kolkata	R.K.Kundu retired
43.	G.N.Saha Choudhury	AE(P)/BCD-II, Banshal	AE/Maslandapur SD, KCMD, K'nagar	T.K.Chandra transferred
44.	T.K.Chandra	AE/Maslandapur SD, KCMD, K'nagar	AE/CCD-IV/ Kolkata	B.K.Bhattacharya retired
45.	Md.Safi Ahmed	AE/Tezpur SD, SCIX(EBZ), Siliguri	AE/Gangtok SDI, GCD/Gangtok	N.C.Sai retired

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	K.C.Deb	AE/Satnagon SD, Agartala IBBRMD	AE/TCD, Agartala	K.M.Kumar Transferred
	K.M.Kumar	AE/TCD, Agartala	AE(P)/CE(EZ)-II, Patna	Ex.vacancy
48.	L.R.Patir	AE/Doom Dooma SD, AAWD, Guwahati	AE/Khatkhali SD-II, Khatkhali Divn.	L.Dutta Transferred
49.	L.Dutta	AE/Khatkhali SD-II, Khatkhali Divn.	AE/Doom Dooma SD, AAWD, Guwahati	L.R.Patir transferred
50.	A.K.Mukherjee	AE(P)/SE(P)EZ-I, Kolkata	AE/CCD-V, Kolkata	P.Chowdhury retired
51.	T.Devanathan	I.R. transfer (from SR)	AE/Mohanbani Aviation SD, AAWD, Guwahati	Lohit Sonowal under I.R. transfer to JBBZ
52.	Lohit Sonowal	AE/Mohanbani Aviation SD, AAWD, Guwahati	AE(P)/CECC, Coochbehar	P.K.Shukla under I.R. transfer
53.	S.N.Sah	AE(P)/SCC(EZ)-I, Siliguri	AE(P)/PCC, Patna	Ex.vacancy
54.	Bhisham Mehta	I.R. transfer (from NR)	AE(P)/MCD-I, Imphal	Bikash Chandra already relieved on I.R. transfer
55.	Kuldip Singh	I.R. transfer (from NR)	AE/Churachandpur SD under MCD-I, Imphal	Ex.vacancy
56.	A.N.Chadha	I.R. transfer (from NR)	AE/GCSD-II under GCD, Guwahati	Ashok Kumar on I.R. transfer
57.	S.S.Johari	I.R. transfer (from NR)	AE(P)/KCD, Khatkhali	K.L.Rathore transferred on I.R. transfer
58.	M.L.Kukreja	I.R. transfer (from NR)	AE/Bongakpaon SD, Alamganj under GCD, Guwahati	Y.S.Bist under I.R. transfer
59.	Sukhdev Singh	I.R. transfer (from NR)	AE/Lungle SD, Mizoram	R.S.Sharma under I.R. transfer
60.	Birjai	I.R. transfer (from NR)	AE(P)/ACC-I, Guwahati	K.C.Singh under order of transfer to Khatkhali SD-II
61.	Shamshudin	I.R. transfer (from NR)	AE/Tripura SD-III under TCD, Agartala	Ex.vacancy
62.	T.P.Singh	I.R. transfer (from NR)	AE/Guwahati aviation SD, AAWD, Guwahati	Balbir Singh under I.R. transfer
63.	B.G.V.Prasada Rao	I.R. transfer (from SR)	AE(P)/ACC-I, Guwahati	K.R.Meena under I.R. transfer
64.	T.Manoharan	I.R. transfer (from WR)	AE/Silchar SD-V under SCD, Silchar	H.K.Sinha (originally AE/MCD-I, Imphal) on I.R. transfer
65.	Suresh Pal	I.R. transfer (from NR)	AE/TCMD, Tura, Mank char	B.K.Jain under I.R. transfer
66.	Surendra Prasad	I.R. transfer (from NR)	AE/TCMD, Tura	Jatin Kr.Naik under I.R. transfer
67.	M.S.Negi	I.R. transfer (from NR)	AE(P)/Mursidabad Maint. Circle, Berhampur	S.P.Bandyopadhyay retired
68.	V.K.Agarwal	I.R. transfer (from NR)	AE(P)/Balurghat IMIRMD	Ex.vacancy
69.	Prabodh Viji	I.R. transfer (from NR)	AE(P)/CECC/BBZ, Coochbehar	A.K.Pandey under I.R. transfer



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1.	Ram Ujagar Mishra	I.R. transfer (from NR)	AE(P)/SE(P)/IBBZ, Siliguri	A.K. Pandey under I.R. transfer
72.	Praveen Chandra	I.R. transfer (from NR)	AE(P)/MCC(1BBZ), Maida	K. Krishana Kishore under I.R. transfer
73.	K.K. Sharma	I.R. Transfer (from NR)	AE/ICD(1BBZ), Islampur	D.P. Jindal under I.R. transfer
74.	Harish Parwani	I.R. transfer (from NR)	AE(P)/SCC-1(1BBZ), Siliguri	R.K. Agarwal under I.R. transfer
75.	V. Ranganathan	I.R. transfer (from SR)	AE(P)/SE(P)/1BBZ, Siliguri	Shamshad Khan under I.R. transfer
76.	M. Shiva Kumar	I.R. transfer (from SR)	AE(P)/CECD-II, Coimbatore	N.K. Singhnar under I.R. transfer
77.	Satyenaroyana Prasad	I.R. transfer (from SR)	AE/BUCD, Bunkapur	Anunava Sen chowdhury transferred
77.	T.P. Asan	I.R. transfer (from NR)	AE(P)/MCD-II(1BBZ), Maida	Laxman Murmu transferred

Notes: The TA/DA, joining time etc. will be admissible to the AEs mentioned at Sl. No. 14 & 33 since the transfer was made on their own request.

1. The Officers placed under orders of posting/transfer should immediately proceed to their respective places and send two copies each of TR-1 form with their names in capital letters to the Section Officer, EO-II section to DG(W) and also to this Office giving reference to these orders. The Officers in charge under which they are working should ensure that the concerned Officers are relieved immediately without waiting for their substitutes.

2. They should send a certificate for having written their self-appraisal and the CRS in respect of the officers under them in the prescribed form vide Para 3 of DG (W)'s OMS No. 15/5/79-CR Cell dated 16-6-79.

3. In terms of DG(W)'s O.M. No. 28/10/(16)/59-EO-II dated 15-7-79 in case the AEs on transfer are not relieved they will automatically stand relieved at the end of the month immediately following the month of issue of transfer orders and will not be eligible to draw pay and allowances from their present offices thereafter unless their transfer orders are cancelled/modified or further instruction given from ADG(ER), CPWD, Kolkata/ADG(SRP).

4. The practice of not accepting the joining report of officers while they submit the same on their transfer to the concerned office and directing the concerned officer to report back to this office should be avoided. Hereafter all the CE/SE/IEs are requested to accept the joining report of the officer concerned who on their transfer submit their joining report to them. If something they want to say, they may take up the matter later on with ADG(ER), CPWD, Kolkata.

(B.K. DAS)
SUPERINTENDING ENGINEER
CO-ORDINATION CIRCLE (ER).
C.P.W.D., KOLKATA.

Copy to:

1. DGW, Minimo Bhawan, New Delhi.
2. ADG (ER), Fitzani Palace, Kolkata - 20.
3. CE/IZ-1, IZ-2, IZ-3, IBBZ, IBBR(MZ).
4. The Concerned Superintending Engineer (Civil.) /c Superintending Engineer (P&A) of C.P.W.D., Eastern Region and IBBZ & IBBR(MZ).
5. The concerned Executive Engineer (Civil), of C.P.W.D., Eastern Region.
6. Person Concerned (through their controlling Officer).
7. The Secretary, CPWD Engineers' Association, Kolkata.

SUPERINTENDING ENGINEER
CO-ORDINATION CIRCLE (ER).

) sion-II,
1.

To,

34 -

ANNEXURE - F.

37

The Additional Director General(ER),
C.P.W.D., Nizam Palace,
Kolkata - 700 020.

(THROUGH PROPER CHANNEL)

**Subject : Request for cancellation of rotational transfer order of
Shri S. Ravi, AE(Civil).**

Reference : Transfer/Posting of the AE(Civil) issued by the SE, Co-ordination(ER), vide
No.21(601)/SE/Co-Ordin./ER/CPWD/Cal/2004/554 dated 08-09-2004.

Sir,

I joined in the North Eastern Region on Promotion as Assistant Engineer under Meghalaya Central Division in Shillong Central Sub-Division No.II, CPWD., Shillong on 11.03.2003- 2002 May

Vide letter under reference, the Superintending Engineer, Co-ordin. Kolkata has issued order transferring me from Shillong to Bhubaneswar as AE(P) in Bhubanewar Central Circle (Serial Number - 37).

In this connection, I would like to bring to your kind notice that after completion of two years fixed hard area tenure, (North East) I have applied for Inter-Regional to South Zone in the month of May'2004 to the Director General of Works, CPWD., Nirman Bhawan, New Delhi. My inter-regional transfer application has been forwarded to the Director General of Works, CPWD., New Delhi by the Chief Engineer(NEZ), CPWD., Shillong, which is under consideration in Central Office.

In my representation it self, I have requested for my posting to any one of the following stations respectively.

(1) Madurai, (2) Coimbatore, (3) Chennai under Southern Zone, CPWD., Chennai.

Further I would like to inform you that my father is a chronic Heart patient and my mother is also in old age, since my request for posting in the Southern Zone.

In view of the reasons mentioned above, I request you to kindly cancel my rotational transfer order issued to Bhubaneswar Central Circle as Assistant Engineer(P) at the earliest, so that the central office can issue necessary inter-regional transfer order at their level.

Thanking you Sir,

Yours faithfully

May

(ER. S. RAVI)

Assistant Engineer(C)
Shillong Central Sub-Division-II,
CPWD., Shillong-3.

A.H.C.
J.L.
B.W.-t

dated 10-9-04

Copy to : -

1. **The Director General of Works, CPWD., Nirman Bhawan, New Delhi** for information & necessary action please.
2. **The Chief Engineer(NEZ), CPWD., Cleve Colony, Shillong-793003** for information & necessary action please.
3. **The Superintending Engineer, Assam Central Circle-I, CPWD., Guwahati-781021** for information & necessary action please.
4. **The Executive Engineer, Meghalaya Central Division, CPWD., Shillong-793003** for information & necessary action please.
5. **The General Secretary, C.P.W.D. Engineer Association, I.P. Bhawan** for kind perusal please.
6. **The Regional Secretary, C.P.W.D. Engineers Association, Eastern Region, Kolkata** for kind perusal please.

Shay
ASSISTANT ENGINEER(CIVIL)

Atk
IL
Assam

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- 36 -

ANNEXURE - C

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT

No. 21(2)/MCD/2004/290

Dated Shillong the 10th Sept'04.

To

The Superintending Engineer,
Assam Central Circle No-I,
CPWD, Bamuni Maidan,
Guwahati-781 021.

Sub: Representation for cancellation of rotational transfer in respect of Shri S. Ravi,
Asstt. Engineer, SCSD-II, Shillong (Meghalaya).

Sir,

I am to forward herewith a representation dated 10.9.2004 (in qua-duplicate) received from Shri S. Ravi, Asstt. Engineer, Shillong Central Sub-Divn.II, CPWD, Shillong addressed to the Addl. Director General (ER), CPWD, Kolkata which is self explanatory for taking further necessary action at your end.

Encl: As above.

Yours faithfully,

— S D —
(Er. D. Das)
EXECUTIVE ENGINEER
MEGHALAYA CENTRAL DIVISION
CPWD ;; DHANKHETI
SHILLONG

Copy to:

✓ 1
Shri S. Ravi, Asstt. Engineer, Shillong Central Sub-division No-II, CPWD,
Dhankheti Shillong with reference to his representation dated 10.09.2004.


(Er. D. Das)
EXECUTIVE ENGINEER
MEGHALAYA CENTRAL DIVISION
CPWD :: DHANKHETI
SHILLONG

Attested
by
S. D. Das